

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CORAM:

88/241-242/ND/2018

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.05.2018.

NAME OF THE COMPANY: Mr. Rahul Gupta V/s. Padam Promoters Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241-242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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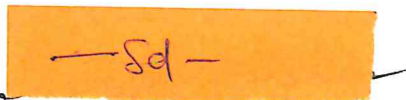
Present: Mr. R.K. Gupta, Advocate for the Petitioner
Mr. Kartikeya Goel, Advocate for the Respondent

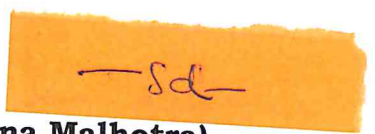
ORDER

Despite notice to the ROC, none is present on their behalf. Show cause notice be issued to the ROC as to why action should not be initiated for not being present despite specific directions. It is submitted that Respondent no. 2, the only other Director has also submitted his DIR-11 with the ROC.

Ld. Counsel for the petitioner submits that since the company has no business or the asset, It would be equitable for the ROC to strike off the name of the company.

To come up on 10th July, 2018.


(Deepa Krishan)
Member (T)


(Ina Malhotra)
Member (J)